

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 106

IA- 3278/2024

IN

IB-434(ND)/2022

IN THE MATTER OF:

M/s. Paisalo Digital Ltd.

.... Petitioner/Applicant

Vs.

M/s. HPS IT Solutions Pvt. Ltd.

.... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 02.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the CD : Mr. Mrinal Harsh Vardhan, Mr. Kailash Ram, Advs.

For the IRP : Mr. Mohak Sharma, Adv.

For the Respondent :

ORDER

IA-3278/2024

The Constitution of CoC filed by the Financial Creditor, taken on record, subject to all just exceptions.

IA **disposed of.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)